

(2011) 11 SHI CK 0221
In the High Court Of Himachal Pradesh
Case No : CWP No. 9788 of 2011-I

Reenu Saroch and Others

APPELLANT

Vs

State of H.P. and Others

RESPONDENT

Date of Decision : 18-11-2011

Acts Referred:

Citation : (2011) 11 SHI CK 0221

Hon'ble Judges : V.K. Ahuja, J;Kurian Joseph, J

Bench : Division Bench

Judgement

Justice Kurian Joseph, C.J.—The petitioners are para teachers. They are aggrieved since they are not paid the vacation salary and other benefits as are paid to the contract teachers. In the judgment dated 21.10.2010, in CWP No. 2880 of 2010 titled as Dhananjay Saini versus State of H.P. & Ors., and connected cases, this Court has held that para teachers are entitled to all the emoluments as are paid to contract teachers, because as per the Government policy, they are to be treated similarly for all purposes. Therefore, these writ petitions are disposed of directing the respondents to pay the eligible vacation salary, during the entire service period, to the petitioners in case the same has not been granted so far in view of the judgment of this Court in Baldev Singh versus State of H.P. & ors, on production of a copy of this judgment along with a copy of the writ petition and copies of the judgments, referred to above by the petitioner concerned. If the amounts are not disbursed, as above, the petitioners will be entitled to interest @ 10% and the officers responsible for the delay shall be personally liable for the same.

2. The writ petitions are disposed of, so also pending application (s), if any.